

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

13. CA/79/2023 C.P.(CAA)/110(MB)2022

CORAM:

SMT. ANURADHA SANJAY BHATIA,
MEMBER (T)

SH. KULDIP KUMAR KAREER,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **01.03.2023**.

NAME OF THE PARTIES: IIFL Wealth Altiore Limited

SECTION: 230-232 of the Companies Act, 2013

ORDER

Adv. Hemant Sethi appearing for the Applicant is present through Virtual hearing. We have heard the Counsel for the Applicant on CA No. 79 of 2023 whereby extension of 90 days for filing e-form INC 28 on MCA portal has been sought or in the alternate, a direction to the Registrar of Companies to accept the form in physical to make the Scheme effective.

It is stated in the Application that the Applicant Companies applied for certified copy of the order on 15.12.2022. The certified copy was supplied on 16.01.2023. Prior to that, CP (CAA)/110/MB/2022 was disposed of on 14.12.2022 whereby a direction was issued to the Applicant Companies to file INC-28 within 30 days from the receipt of the order. Accordingly, the last date of filing INC-28 was 15.02.2023. However, due to certain constant glitches on the Ministry of Corporate Affairs portal, the form could not be uploaded. Even the Ministry of Corporate Affairs vide general circulars dated 09.01.2023 and 07.02.2023 had granted an additional time of 15 days of filing e-forms to all the companies.

Considering the circumstances mentioned in the Application, the above CA/79/2023 is allowed and extension of 90 days is granted to the Applicant Companies for filing e-form INC 28 either on the portal of MCA or directly with the ROC and the ROC shall accept the form in physical within the extended time. Accordingly, the above CA/79/2023 is **allowed** and **disposed of** in aforesaid terms.

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)

/z/

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)